

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

T.C.P No.94/(MAH)/2014  
CA Nos. 122/2016 & 123/2016

CORAM:


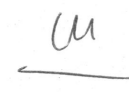
Present: SHRI M. K. SHRAWAT  
MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.02.2017

NAME OF THE PARTIES: Mr. Purshotam V. Raheja  
V/s.  
M/s. Ottokar Trading Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956  
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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1.	Sharan Tagtiani a/w Aditya Pimple S. Deshpande i/b Desai & Dwivedi for Respondents	} Advocates	
2.	Vishal Kanade a/w Megha Sharma i/b Ranjit and Co	} Advocate	

**ORDER**

**IA No.04/17 & CA Nos.114/16 & 115/16 in CP No.88/397-398/CLB/MB/MAH/2014**

**CA Nos.116/16 & 117/16 in CP No.91/397-398/CLB/MB/MAH/2014**

**CA Nos.118/16 & 119/16 in CP No.92/397-398/CLB/MB/MAH/2014**

**CA Nos.120/16 & 121/16 in CP No.93/397-398/CLB/MB/MAH/2014**

**CA Nos.122/16 & 123/16 in CP No.94/397-398/CLB/MB/MAH/2014**

CA Nos.124/16 & 125/16 in CP No.95/397-398/CLB/MB/MAH/2014

CA Nos.126/16 & 127/16 in CP No.96/397-398/CLB/MB/MAH/2014

CA Nos.128/16 & 129/16 in CP No.97/397-398/CLB/MB/MAH/2014

CA Nos.130/16 & 131/16 in CP No.98/397-398/CLB/MB/MAH/2014

1. The Learned Representatives of both the sides are present.
2. Application No. IA 04/2017 in C.P. No. 88/2014 heard.
3. All the other applications CA-114/16 to 131/16 are fixed for hearing on **30<sup>th</sup> March, 2017**. Dates are duly communicated to both the sides.

Sd/-

**M.K. SHRAWAT.**  
**MEMBER (JUDICIAL)**

**20<sup>th</sup> February, 2017.**